- (b) if so, whether a comprehensive Voluntary Retirement Scheme has been prepared;
 - (c) if so, the details thereof; and
- (d) if the answer to part (a) above be in the negative; what is the purpose for making a provision of Rs. 450/crores for "lumpsum provision for allowance₅ for Government employees"?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir.

- (b) and (c) Does not arise.
- (d) The purpose of making the provision in the budget is to cover unforeseen expenditure in the matter of grant of Allowances other than the Dearness Allowance to Government employees.

Functioning of CBI

2089. SHRI MENTAY PADMANA-BHAM: Will the PRIME MINISTER be pleased to state:

- (a) whether Government's attention has been drawn to the newsitem which appeared in the Indian Express dated the 13th April, 1992 "Dual control hampers CBI functioning";
- (b) what are the steps being taken to improve the functioning of CBI; and
- (c) the steps being taken particularly to reduce delay in investigation of cases entrusted to it?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) and (c) Periodic reviews are undertaken to indicate measures for improving the functioning as also to reduce the delay in investigation of cases. Various recommendations made by the Estimates

Committee in this regard in its Thirteenth Report Presented to Lok Sabha on 6.4.1992 are under examination.

2090. [Transferred to the 12th May 1992]

Compulsory-waiting scheme for officers

2091. SHRI M. M. HASHIM: Will the PRIME MINISTER be pleased to state:

- (a) how many officers have been put on compulsory waiting scheme as on 1st April, 1992:
- (b) how many recommendations from various Ministries are pending for putting officers on Compulsory Waiting Scheme;
- (c) what steps are being taken to place such officers in other posts;
- (d) whether any general policy has been framed to process requests from various Ministries to expeditiously deal with such requests; and
- (e) whether it is a fact that the Ministry of Personnel, Public Grievances and Pensions is delaying such matters?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) There were 12 officers who were on compulsory wait as on 1.4.1992.

- (b) Recommendations from two Ministries/Departments for keeping 3 officers on compulsory wait have been pending.
- (c) and (d) As a matter of practice, requests from various Ministries to place officers on compulsory wait are examined expeditiously. The names of officers kept on compulsory wait are generally offered repeatedy for alternative postings until they are placed. Sometimes mandatory postings are resorted to.
 - (e) No. Sir.